

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 245/MP/2018

Subject : Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Regulation 54 and 55 of CERC (Terms and Conditions of Tariff) Regulation 2014 and Regulation 111 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for extension of date in relaxation for Normative Annual Plant Availability Factor for Palatana Project (2X 363.3 MW) of ONGC Tripura Power Company Limited.

Date of hearing : 4.6.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : ONGC Tripura Power Company Ltd. (OTPC)

Respondents : Assam Power Distribution Company Ltd. (APDCL) and Others

Parties present : Shri Parinay Deep Shah, Advocate, OTPC
Shri Surabhi Pandey, Advocate, OTPC
Shri Satyajit Ganguly, OTPC
Shri Anup Samrah, OTPC
Shri Amit Dabban, OTPC
Shri Nilmadhabded, APDCL
Shri Ashish Choudhury, APDCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking the continuation of the NAPAF relaxation given in order dated 30.3.2017 in Petition No.129/GT/2015 from 1.10.2018 to 31.3.2019 and allow the Petitioner to recover Annual Fixed Charges (AFC) for the period from 1.10.2018 to 31.3.2019 at 76% NAPAF. Learned counsel requested the Commission to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 25.6.2019 with an advance copy to the Petitioner who may file their rejoinders, if any, by 9.7.2019. The Commission directed that due date of filing

the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4 The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law**